IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

MA 8 of 2003 (OA 368 of 1996)

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Present: Hen'ble Mrs. Lakshmi Swaminathan, Vice-Chairman(J)
Hen'ble Mr. S. Biswas, Administrative Member:

C. L. W.

K.K. Jha

For the Applicant: Mr. M.K. Bandyopadhyay, Counsel For the Respondents: Mr. B. Chatterjee, Counsel

Date of Order : 16-01-2003

ORBER

HON'BLE MRS. LAKSHMI SWAMINATHAN, VICE_CHAIRMAN(J)

Heard Ld. Counsel for both the parties. This MA has been filed by the applicant (respondents in O.A.) seeking further extension of time of two months to implement the Tribunal's order dated 26-9-2902 in O.A.368 of 1996, which had originally exanted three months' time from the date of receipt of a copy of the order to implement the directions contained therein.

- Shri Chatterjee, Ld. Counsel for the original applicanten
 has submitted that he has no objection if 15 days time is granted
 to the respondents to implement the aforesaid order of the Tribunal. On the other hand, Shri M.K. Bandyopachyay, Ld. Counsel for
 the applicant (resent. in O.A.) prays that further steps have to be
 taken for which the MA may be allowed.
- Having considered the facts and submissions made by the Ld. Counsel for the parties, we dispose of the MA 8/2003 granting

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the respondents are menth time from the date of receipt of a copy of this order to implement the aforesaid order of the Tribunal.

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Member(A)

Latel Smalle

Vice-Chairman(J)

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